

BEFORE THE NATIONAL GREEN TRIBUNAL AT CHENNAI
MEMORANDUM OF APPLICATION
U/s 18(1) r/w sec 14 & 15 of NGT Act. 2010.

Original Application No.102 of 2021

BETWEEN:

S.Kumaradasan,
Vice-President Velachery Eri Pathukappulyakkam,
No. 12/40, A.L.Mudaliyar 1st Street, Nehru Nagar,
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Ph. No. 9444158660
E-mail Id: karlmarx.adv@gmail.com

... Applicant

AND

1. The Government of Tamil Nadu,
Represented by its Chief Secretary
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E-mail Id: cs@tn.gov.in
2. The Secretary to Govt. of Tamil Nadu,
Department of Public Works,
Govt. Secretariat, Fort St. George,
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Ph. No. 044-2567 1622
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No. of Corrections: Nil

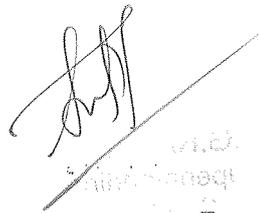


Executive Director,
Chennai Metropolitan Water Supply & Sewerage Board,
No.1, Pumping Station Road,
Chintadripet, Chennai-600 002.

3. The Secretary to Govt. of Tamil Nadu,
Department of Municipal Administration and water supply
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4. The Director of Environment,
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6. The Greater Chennai Corporation,
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7. The Chennai Metropolitan Water Supply & Sewerage Board,
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8. The Tamil Nadu Water Resources Organisation,
(Public Works Department),
Rep, by its Engineer-in-Chief and Chief Engineer (General) PWD,
PWD Office compound, Chepauk, Chennai – 600 005,
Ph. No. 91-44-28410402
E-mail Id: eicwrdsn@gmail.com ... Respondents

REPORT OF THE 7TH RESPONDENT

I, P.Akash I.A.S, son of Thiru Paresmeswaran Pillai, Hindu, aged about 30years presently working as Executive Director in Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) having office at Urban Administrative Building 1st to 4th Floors at No.75, Santhome High Road, MRC Nagar, Chennai -28 do hereby solemnly affirm and sincerely state as follows:

I am the Executive Director of the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) and representing the 7th Respondent herein and well acquainted with the facts of the case from the connected files.

I Submit that I am filing this report, pursuant to the directions of the Hon'ble Tribunal in its order dated 28.02.2022, directing an officer in the rank of Managing Director of CMWSSB to file a report in the case filed by Thiru S.Kumaradasan, Vice-President, Velachery Eri Pathukappuiyakkam, Chennai in



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Original Application vide O.A. No.102 of 2021 in the Hon'ble National Green Tribunal (SZ).

The Original Application No.102 of 2021 (SZ) with Original Application No. 02 of 2020 (SZ) both the cases pertaining to Improper maintenance of Velachery lake came up for hearing on 19th May 2021 before the NGT. The O.A No. 102 of 2021 has been filed by an Individual alleging that Velachery lake is not being managed by the authorities by doing regular maintenance work and dumping of untreated sewage is also happening in that area.

The Hon'ble Tribunal allowed the above application and had appointed the Joint Committee to go in to the question and submit a report and posted the case on 21.06.2021.

On 21.06.2021, when the matter was taken up, it was brought to the notice of Tribunal that, in respect of the same issue this Tribunal had registered a Suo Motu case as O.A no: 02/2020 and certain direction has been issued in that case also, hence the Tribunal felt that both the cases will have to be taken together directed to post the case O.A No: 102/2021 along with O.A no: 02/2020 on 19.07.2021.

Earlier the Joint Committee which was formed in O.A No.02 of 2020 submitted the report and the Tribunal passed orders on the Joint Committee report on 01.09.2020.



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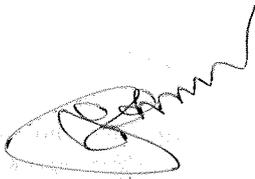


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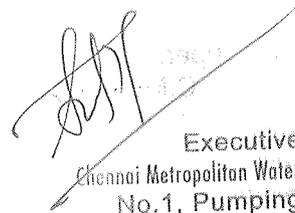
I humbly submit that, The Hon'ble Tribunal pointed out that though certain measures as well as long term measures have been suggested to be carried out by each department, unfortunately no specific time line has been provided to implement the same. The State Government as well as the local bodies and other departments who are dealing with these issues have to address the issue in a serious manner while providing a remedial measures with shorter time lines so as to avoid the possible immediate danger of water being polluted. Hence the Hon'ble Tribunal directed all the line departments to come with specific action plan with shorter and longer time lines within which issue can be resolved to protect the people from facing any health hazards and infection of other epidemic diseases like dengue, malaria etc.,

Further, on 18.11.2021, when the case came up for hearing, the Hon'ble NGT has directed the Chief Secretary to the Government to look into the aspects and come with an action plan to implement strategy in a shorter time line to achieve the purpose and to convene a meeting with the stakeholders and find out hurdles and resolve the issues and submit a holistic action plan before the Tribunal on or before 07.01.2022. The case was adjourned on 31.01.2022 and posted for hearing on 28.02.2022.

When the case came up for hearing on 28.02.2022, the Hon'ble Tribunal has directed the Board to file the report not below the rank of Executive Director or Managing Director to quicken the process of decision making. Further the



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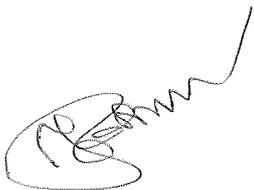


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TNPCB has also been directed to inspect the suit area to find out whether necessary sewage treatment facility is available and any untreated sewage is discharged into storm drain and file an action taken report. The Hon'ble Tribunal further directed the Additional Chief Secretary, MA&WS Department to look into the issue to take immediate steps to allocate the funds/ approval if any required for completion of under ground sewerage scheme and also to take temporary measures to prevent discharge of untreated sewage into storm drains. The case has been posted for next hearing on 30.03.2022.

I humbly submit that, In pursuance to the above, it submitted that the areas abutting to Velachery lake are fully covered with Under ground sewerage system and the sewage generated are conveyed through the gravity sewer system to the nearby Four nos of sewage pumping stations viz., Periyar Nagar SPS, AGS Colony SPS, Sector V SPS and Lakshmi Nagar SPS. The sewage collected at the above locations are pumped to Perungudi Sewage treatment plant for final treatment and safe disposal.

The details of sewage collected and disposed from the area abutting to Velachery lake is furnished below:-

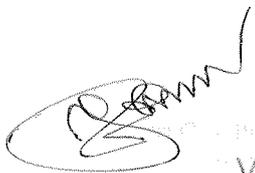


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Sl.No	Name of the Sewage pumping station	Installed Capacity of SPS in MLD	Average Quantity of Sewage Pumped in MLD during		Remarks
			Normal Period	Monsoon period (2021)	
1	Periyar Nagar SPS	3.70	2.2	3.1	Located at Northern side of the Lake collects sewage generated from Bhavani Nagar, Kakkan Nagar, Sastri Nagar and Ambedkar Nagar in Depot 177.
2	Sector V SPS	6.91	3.1	4.6	Located at Eastern side of the lake collects sewage generated from TNHB colony, NGO & Telephone Colony, Secretariat colony in Depot 177.
3	AGS Colony SPS	15.21	9.3	11.2	Located at Southern side of the lake collects sewage generated from Venkateswara Nagar, MGR Nagar, Andal Nagar, Mahalakshmi Nagar, EB Colony, LH Nagar etc., in Depot 177.
4	Lakshmi Nagar SPS	4.56	2.6	4.4	Located at Western side of the lake collects sewage generated from Lakshmi Nagar, Gangai Nagar, Sasi Nagar, Asthalakshmi Nagar etc. in Depot 177.
	Total Quantity in MLD	30.38	17.20	23.30	



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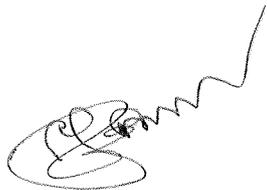
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I humbly submit that the under ground sewerage system in this area is being maintained properly with periodical preventive maintenance works like desilting of machine holes chambers and flushing of sewer gravity mains with adequate numbers of mechanized equipments like High pressure Jet rodding machines and High speed super suckers to avoid issues of sewer obstruction/overflow.

Further to avoid leakage of sewer pipes inside the storm drains, periodical inspection on regular basis is being carried out by the depot staff to identify and rectify the damaged sewer services caused by other utility agencies.

In order to avoid illegal discharge of sewer into the storm drains, the Board is adopting various measures to provide sewer service connections to the household and other commercial buildings through schemes "Azhaithal Innaippu", Online Sewer service connection and Connections for Economically weaker section (EWS) with quick and hassle free application procedure to effect immediate sewer connection.

I humbly submit that, Inspite of various preventive measures taken by the Board to prevent discharge of sullage/ sewage into the lake, stray incidents of leakage and illegal discharge occurs from household, road side commercial



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No.of Corrections: Nil



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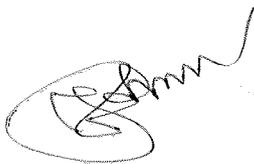
establishments and encroachments along the lake bund. Hence as a permanent measure to avoid entry of sewage into Velachery lake, it has been proposed as given hereunder at the following five locations:-

SEWAGE OUTFALL NO: 1 - Kakkan Nagar Main Road Near Kakkan Nagar Bridge through Storm Water Drain in Division 177, ZONE XIII:

The Storm water drain at this outfall point originates at Alandur and runs along City Link Road, NGO Colony Main road, Sastri Nagar Main road and Kakkan Nagar Main road and finally discharge into Velachery lake. Hence it is proposed for intercepting and diversion of sewage into the Periyar Nagar sewage pumping station by providing a collection system from the point of outfall.

SEWAGE OUTFALLNo: 2 - 100 feet Road, Near Gupta Bhavan through Storm Water Drain in Division 177, Zone XIII:

The Storm water drain at this outfall point originates at 100 feet road, Velachery near Phoenix mall and runs along on the western side of the 100 feet road. Hence it is proposed for intercepting and diversion of sewage into the Sector V Sewage pumping station by providing a collection system from the point of outfall.



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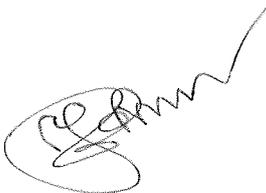
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**SEWAGE OUTFALL No: 3 - Bhavani Nagar main Road through Storm Water Drain
in Division 177, Zone XIII:**

The Storm water drain at this outfall point originates at Alandur and runs along New street, Mosque colony 6th Street, Secretariat Colony 1st Main road, A.S.K Nagar Main road. Further, another Storm water drain originates from Vandikaran Street and runs along Nethaji road, Justice Ramakrishna Road and drains into Velachery lake at the same outfall point in Bhavani Nagar. Hence it is proposed for intercepting and diversion of sewage into the Periyar Nagar Sewage pumping station by providing a collection system from the point of outfall.

**SEWAGE OUTFALL No: 4- Sastri Nagar through Storm Water Drain in Division
177, Zone XIII:**

The Storm water drain at this outfall point originates at Kakkan Nagar cross streets and Sastri Nagar streets finally discharged in to the Velachery lake at the above said outfall. Hence it is proposed for intercepting and diversion of sewage into the Periyar Nagar Sewage pumping station by providing a collection system from the point of outfall.



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SEWAGE OUTFALL No: 5 - Raj Bhavan canal in Division 177, Zone XIII:

This Drain is the major natural catchment drain brings rain water from the Forest area of Guindy Park / Raj Bhavan area. While traversing through the urban area this drain is being polluted by the unchecked letting of Sewage from the adjacent residential colonies to the Velachery lake. It traverses residential colonies such as Nehru Nagar, Kannagi Street, Kambar street. Hence, in order to arrest the ingress of sewage into Velachery lake it is proposed to intercept and divert the sewage in to the Sector V Pumping station.

I respectfully submit that, In order to arrest the sewage outfalls as mentioned at the above five locations, estimates have been prepared into Three packages and administrative sanction have been obtained and tender will be called for shortly.

It is therefore humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to accept my response on behalf of the Board and thus render Justice.

Solemnly affirmed at Chennai
on this 29th day of March 2022
and signed his Name in my
presence



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Executive Director,
Chennai Metropolitan Water Supply & Sewerage Board,
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Before me
leg. Copy - B. No. 702/06.
No: 16, Law Chambers,
High Court,
Advocate, Chennai Builder
CH-106.

BEFORE THE NATIONAL GREEN TRIBUNAL
AT CHENNAI
MEMORANDUM OF APPLICATION
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Represented by its Chief Secretary
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**INDEPENDENT REPORT SUBMITTED BY
THE 7th RESPONDENT**

Mr. G. JANAKIRAMAN
Counsel for 7th Respondent